

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 20/85
DATED 21.02.2019**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.20/85 dated 21.02.2019 of Norms Committee-VI for the year 2018-19 was held on 21.02.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri S.Kipgen, Deputy DGFT	DGFT
4	Shri PradyumnaSahu, FTDO	DGFT


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Case No.:5/31/85-ALC3/2011	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:20/85- ALC3/2018 21.02.2019	Status:Deferred
HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date:0810107322 03.01.2012	Defer Date:04.04.2019
1 Decision : NC considered the case as per agenda and noted that RA Ahmedabad has been requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee decided to send a reminder again to RA to expedite the reply. The case stands deferred to 04.04.2019.			

Case No.:1/1/85-ALC3/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:20/85- ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00184/AM13/	RLA File :02/24/040/00006/AM13/	Lic.No/Date:0210176467 11.04.2012	
2 Decision : NC considered the case as per agenda and noted that RA Kolkata vide email dated 14.01.2019 has informed that the case has been redeemed on 25.10.2013. The Committee therefore decided to close the case. RA may take subsequent consequential action accordingly.			

Case No.:5/20/85-ALC3/2018	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:20/85- ALC3/2018 21.02.2019	Status:Deferred
HQ File :01/85/050/00188/AM19/	RLA File :07/24/040/00408/AM12/	Lic.No/Date:0710096311 28.06.2013	Defer Date:04.04.2019
3 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to remind MoFPI to expedite the comments. The case stands deferred to 04.04.2019.			

Case No.:4/12/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:20/85- ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00074/AM14/	RLA File :07/24/040/00163/AM14/	Lic.No/Date:0710097829 28.08.2013	
4 Decision : NC considered the case as per agenda and noted that RA Bangalore vide email dated 21.02.2019 has informed that the AA was issued to the firm on repeat basis. As such norms fixation is not required. The Committee therefore decided to close the case. RA may take subsequent consequential action accordingly.			

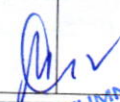
Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:20/85- ALC3/2018 21.02.2019	Status:Deferred
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HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Defer Date:04.04.2019
Decision : NC considered the case as per agenda and noted that RA Pune vide email dated 20.02.2019 has informed that the norms of the AA has not yet been fixed. They have forwarded a copy of the application for fixation of norms. The Committee decided to forward the application of the firm to the Technical Authority, i.e., MoFPI to examine and furnish comments.			
The case stands deferred to 04.04.2019.			

Case No.: 6/24/85-ALC3/2013	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status: Deferred
HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	Defer Date:04.04.2019
Decision : NC considered the case as per agenda and noted that the application of the firm has been received from the CLA, Delhi and forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to remind MoFPI to expedite the comments.			
The case stands deferred to 04.04.2019.			

Case No.: 5/26/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:20/85-ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00166/AM14/	RLA File :03/94/040/00929/AM14/	Lic.No/Date:0310769732 07.02.2014	
Decision : NC considered the case as per agenda and noted that RA Mumbai vide letter No.03/94/40/929/AM-14 dated 12.02.2019 has informed that the case has been redeemed on 16.11.2015. The Committee therefore decided to close the case.			
RA may take subsequent consequential action accordingly.			

Case No.: 9/7/85-ALC3/2014	Party Name:PAHAL FOODS PVT LTD,	Meet No/Date:20/85-ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00045/AM15/	RLA File :09/24/040/00646/AM14/	Lic.No/Date:0910059870 25.04.2014	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. E-14011/2/2019-ED dated 23.01.2019 allowing the inputs as under :			
Export Item	Quantity (gm)	Import Item	The ingredient wise usage quantity (gm)
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		Sugar	30
		Starch	10
		Salt	1
		Relevant Food Flavours	Nil

Wafers, Wafer Rolls, Chocolate Filled/Chocolate Coated Wafers, Waffles, Wafer Pillows, Wafer Cups filled with Chocolate	100	Cocoa Powder	1
		Cocoa Mass	1
		Hazzelnut Paste	1
		Cocoa Butter	0.5
		Fractionated Vegetable Fats	Not eligible under Para 4.11 of FTP 2015-20.
		Aluminium Metalised BOPP	As per packaging policy of Govt. of India.
		Paper & Paper Board Packing Material	

Note: The firm has consumed different quantity of inputs for same products, based on buyers requirement irrespective of the quantity allowed in the license, hence the Committee decided that no license can be issued on Repeat Basis, on the basis of the fixation of above norms.

RA may take subsequent consequential action accordingly.

Case No.: 1/20/85-ALC3/2014	Party Name: FEATHERLITE OFFICE SYSTEMS PVT. LTD.	Meet No/Date: 20/85-ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00160/AM15/	RLA File :07/21/040/00046/AM15/	Lic.No/Date: 0710104291 21.05.2014	
9 Decision : NC considered the case as per agenda and noted that RA Bangalore vide email dated 21.02.2019 has informed that the AA was issued to the firm on the basis of SION 3552 and ratification is not required in this case. The Committee therefore decided to close the case.			
RA may take subsequent consequential action accordingly.			

Case No.: 12/17/85-ALC3/2014	Party Name: EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date: 20/85-ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00132/AM15/	RLA File :10/24/040/00071/AM15/	Lic.No/Date: 1010058862 31.10.2014	
10 Decision : NC considered the case as per agenda and noted that RA, Cochin vide email dated 21.02.2019 has informed that the AA has been redeemed on the basis of SAR dated 7.7.2016 received from Spice Board as Policy Circular No. 05. The Committee therefore decided to close the case.			
RA may take subsequent consequential action accordingly			

Case No.: 34/17/85-ALC3/2014	Party Name: NESTLE INDIA LTD	Meet No/Date: 20/85-ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00154/AM15/	RLA File :05/24/040/00372/AM15/	Lic.No/Date: 0510392092 20.11.2014	
11 Decision : NC considered the case as per agenda and noted that CLA, Delhi vide email dated 14.01.2019 has informed that the AA was issued to the firm on repeat basis and norms ratified in M.No. 17/85 dated 15.11.2013. The Committee therefore decided to close the case.			

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RA may take subsequent consequential action accordingly.

Case No.: 7/1/85-ALC3/2015	Party Name: BELOOR BAYIR BIOTECH LTD,	Meet No/Date: 20/85-ALC3/2018 21.02.2019	Status: Deferred
HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Defer Date:04.04.2019
12 Decision : NC considered the case as per agenda and noted that the firm has been issued DL vide email dated 09.01.2019 followed by reminder on 07.02.2019. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 04.04.2019			

Case No.: 6/20/85-ALC3/2018	Party Name: WRIGLEY INDIA PVT LTD.,	Meet No/Date: 20/85-ALC3/2018 21.02.2019	Status: Deferred
HQ File :01/85/050/00189/AM19/	RLA File :07/24/040/00389/AM16/	Lic.No/Date:0710109502 10.03.2016	Defer Date:04.04.2019
13 Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to remind MoFPI to expedite the comments.			
The case stands deferred to 04.04.2019.			

14

Case No.:34/14/85-ALC3/2018	Party Name:PARAYIL FOOD PRODUCTS PVT.LTD.,	Meet No/Date:20/85-ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00153/AM19/	RLA File :10/24/040/00012/AM17/	Lic.No/Date:1010059475 11.05.2016	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., Central Institute of Fisheries Technology, Cochin vide Letter No. 1(7)/FP/Sion/2018 dated 18.01.2019 allowing the inputs as under;			
Export Item			
Frozen Sardine Cleaned/Frozen Sardine Pan Ready		12690 Kg	
Import Item			
Frozen Sardine		19515.7Kg	
RA may take subsequent consequential action accordingly.			

Case No.: 24/14/85-ALC3/2018	Party Name: CRI LIMITED	Meet No/Date: 20/85-ALC3/2018 21.02.2019	Approved
HQ File	RLA File	Lic.No/Date:0210207064	

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:01/85/050/00143/AM19/	:02/24/040/00092/AM17/	04.10.2016
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Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, Tech.1 allowing the inputs as under;

Export Item

Nib Adaptor Containing: 1)Brass Wire- 2283.105 Kg, T/C:- Nib Adaptor	18749304.000 Nos.
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Import Item

Brass Wire T/C:- Brass Wire	2397.26 Kg
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RA may take subsequent consequential action accordingly.

Case No.: 2/14/85-ALC3/2018	Party Name: REYNOLDS PENS INDIA P LTD	Meet No/Date: 20/85-ALC3/2018 21.02.2019	Status: Deferred
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HQ File :01/85/050/00121/AM19/	RLA File :04/24/040/00240/AM18/	Lic.No/Date: 0410164055 08.03.2018	Defer Date:04.04.2019
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16 **Decision :** NC considered the case as per agenda and noted that the firm has been issued DL on 07.02.2019. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 04.04.2019

Case No.: 4/14/85-ALC3/2018	Party Name: APEEJAY TEA LIMITED	Meet No/Date: 20/85-ALC3/2018 21.02.2019	Approved
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HQ File :01/85/050/00123/AM19/	RLA File :02/24/040/00052/AM19/	Lic.No/Date: 0210208546 06.07.2018	
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Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, Tech.1 allowing the inputs as under;

- 17
- i) Import item at S.No. 1 is allowed on Net to Net basis without any wastage.
 - ii) Rest of the items S.No. 2-7 are allowed as per packaging policy.
 - iii) Item at S.No.8 not allowed being flavours.

The exporter should account for net quantity of green tea and black tea in export product. The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2015-20 like Value Addition and Pre-import condition and other conditions as per Appendix 4J should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.: 8/20/85-ALC3/2018	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date: 20/85-ALC3/2018 21.02.2019	Status: Deferred
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HQ File :01/85/050/00191/AM19/	RLA File :09/24/040/00186/AM19/	Lic.No/Date:0910066467 17.07.2018	Defer Date:04.04.2019
Decision : NC considered the case as per agenda and decided to seek following information as per comments of the Technical Consultant, i.e., Tech.1; i) Width of export and import items ii) Base polymer name of import item iii) Justification for 10% wastage The case stands deferred to 04.04.2019			

Case No.:20/14/85-ALC3/2018	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:20/85- ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00139/AM19/	RLA File :03/94/040/00468/AM19/	Lic.No/Date:0310823252 24.08.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, Tech.1 allowing the inputs as under;			
Export Item			
19	Smart Spin Mop	20000.000 Kg	
Import Item			
i) Item No. 1 to 3 may be allowed 5% wastage with net weight accounting in export. ii) Item No. 4 to 8 may be allowed on net to net basis. iii) In description of import item 'Relevant' word may be added.			
RA may take subsequent consequential action accordingly.			

Case No.:13/14/85- ALC3/2018	Party Name:SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date:20/85- ALC3/2018 21.02.2019	Status:Deferred
HQ File :01/85/050/00132/AM19/	RLA File :03/95/040/00452/AM19/	Lic.No/Date:0310823256 24.08.2018	Defer Date:04.04.2019
20	Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 09.01.2019 followed by reminder on 07.02.2019. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm.		
The case stands deferred to 04.04.2019.			

Case No.:28/14/85- ALC3/2018	Party Name:GEO FRESH NUTRACEUTICALS	Meet No/Date:20/85- ALC3/2018 21.02.2019	Status:Deferred
HQ File	RLA File	Lic.No/Date:0810143347	Defer

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:01/85/050/00147/AM19/	:08/24/040/00181/AM19/	28.08.2018	Date:04.04.2019
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Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 09.01.2019 followed by reminder on 07.02.2019. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 04.04.2019.

Case No.: 9/14/85-ALC3/2018	Party Name: INDO GERMAN ALKALOIDS	Meet No/Date:20/85- ALC3/2018 21.02.2019	Approved
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HQ File :01/85/050/00128/AM19/	RLA File :03/94/040/00493/AM19/	Lic.No/Date:0310823446 30.08.2018
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Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, Tech.2 allowing the inputs as under;

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Export Item

Podophyllum Peltatum Extract (% Active content NLT 45%)	1.00 Kg.
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Import Item

Podophyllum Roots (Peltatum)	16.99 Kg.
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RA may take subsequent consequential action accordingly.

Case No.: 29/14/85- ALC3/2018	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:20/85- ALC3/2018 21.02.2019	Status:Deferred
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HQ File :01/85/050/00148/AM19/	RLA File :04/24/040/00120/AM19/	Lic.No/Date:0410164634 03.09.2018	Defer Date:04.04.2019
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23

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for examination and comments which is awaited. The Committee decided to remind MoFPI to expedite the comments.

The case stands deferred to 04.04.2019.

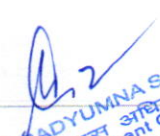
Case No.: 27/14/85- ALC3/2018	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:20/85- ALC3/2018 21.02.2019	Status:Deferred
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HQ File :01/85/050/00146/AM19/	RLA File :04/24/040/00117/AM19/	Lic.No/Date:0410164640 04.09.2018	Defer Date:04.04.2019
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24

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 07.02.2019. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 04.04.2019.


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Case No.:10/14/85-ALC3/2018	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
HQ File :01/85/050/00129/AM19/	RLA File :03/94/040/00529/AM19/	Lic.No/Date:0310823892 19.09.2018	Defer Date:04.04.2019
25 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 07.02.2019. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 04.04.2019.			

Case No.:25/14/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
HQ File :01/85/050/00144/AM19/	RLA File :06/24/040/00033/AM19/	Lic.No/Date:0610038988 26.09.2018	Defer Date:04.04.2019
26 Decision : NC considered the case as per agenda and noted that in the earlier meeting No.16/85 dated 27.12.2018, it was decided that the Technical Team of this Directorate will visit the plant of the firm in Gurugram in March, 2019 to assess the quantum of enzymes used in the manufacturing process. The case stands deferred to 04.04.2019.			

Case No.:35/14/85-ALC3/2018	Party Name:UNITED FOODS	Meet No/Date:20/85-ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00154/AM19/	RLA File :53/24/040/00005/AM19/	Lic.No/Date:5310019860 01.10.2018	
27 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on "Net to Net" basis. "Origin & Quality of import/export items to match" RA may take subsequent consequential action accordingly.			

Case No.:2/20/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:20/85-ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00185/AM19/	RLA File :03/94/040/00706/AM19/	Lic.No/Date:0310825442 05.12.2018	
28 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on "Repeat basis" as stated by RA, Mumbai vide letter No.03/94/040/00706/AM19 dated 05.12.2018. RA may take subsequent consequential action accordingly.			

Case No.:1/20/85-ALC3/2018	Party Name:ARIHANT INDUSTRIAL CORPN.LTD.	Meet No/Date:20/85-ALC3/2018 21.02.2019	Approved
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HQ File :01/85/050/00184/AM19/	RLA File :03/94/040/00708/AM19/	Lic.No/Date:0310825590 11.12.2018	
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Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on "Repeat basis" as stated by RA, Mumbai vide letter No.03/94/040/00708/AM19 dated 11.12.2018.

RA may take subsequent consequential action accordingly.

30	Case No.:4/20/85-ALC3/2018	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:20/85-ALC3/2018 21.02.2019	Transferred
	HQ File :01/85/050/00187/AM19/	RLA File :03/94/040/00764/AM19/	Lic.No/Date:0310825573 11.12.2018	
	Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:3/20/85-ALC3/2018	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:20/85- ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00186/AM19/	RLA File :03/95/040/00971/AM19/	Lic.No/Date:0310825792 19.12.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, Tech.1 allowing the inputs as under;			
31 Export Item			
Zircon Powder/Opacifier for Ceramics Tiles/Zirconium Silicate Powder (Net Contain of Zircon Sand-1000.00 MTS.		1000.000 MT	
Import Item			
Zircon Sand		1010.000 MT	
RA may take subsequent consequential action accordingly.			

32	Case No.:7/20/85-ALC3/2018	Party Name: BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
	HQ File :01/85/050/00190/AM19/	RLA File :09/24/040/00476/AM19/	Lic.No/Date:0910067008 31.12.2018	Defer Date:04.04.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to remind MoFPI to expedite the comments.			
	The case stands deferred to 04.04.2019.			

33	Case No.:9/20/85-ALC3/2018	Party Name:INNOVATIVE	Meet No/Date:20/85-	Approved
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	CUISINE PVT. LTD.	ALC3/2018 21.02.2019	
HQ File :01/85/050/00192/AM19/	RLA File :08/24/040/00318/AM19/	Lic.No/Date:0810144198 01.01.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization allowing the inputs as under;			
Export Item			
Easy bake Samosa (Raedy to serve) Frozen Processed Food items (Total Contents of Spring Roll Pastry-43106.800 Kgs) Food Quality Para 4.07 of FTP2015- 20.		75548.000 Kg	
Import Item			
Spring Roll Pastry Food Quality		43537.868 Kg	
RA may take subsequent consequential action accordingly.			

Case No.:10/20/85-ALC3/2018	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:20/85- ALC3/2018 21.02.2019	Approved
HQ File :01/85/050/00193/AM19/	RLA File :08/24/040/00319/AM19/	Lic.No/Date:0810144199 01.01.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization allowing the inputs as under;			
Export Item			
Frozen food items-Samosa of varieties like (Dal/Cocktail/Punjabi. Etc) Falling under Processed Food Category and in various packs size (Total Contents of Spring Roll Pastry-216645 Kgs) Food Quality Para 4.07 of FTP2015-20.		519948.000 Kg	
Import Item			
Spring Roll Pastry Food Quality		218811.45 Kg	
RA may take subsequent consequential action accordingly.			

Case No.:11/20/85- ALC3/2018	Party Name:R K PRODUCTS	Meet No/Date:20/85- ALC3/2018 21.02.2019	Status:Deferred
HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:04.04.2019
35	Decision : NC considered the case as per agenda and decided to forward the application of the firm to Technical Authority, i.e, MSME (Chemical Division) for examination and comments.		

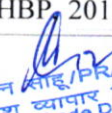
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The case stands deferred to 04.04.2019.

MANUAL CASES

203	Case No.203	Party Name: M/s Ferrero India Pvt. Ltd	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
	HQ File :01/85/050/00125/AM14/	RLA File :	Ecom No./AA No. (As listed below)	Defer Date:04.04.2019
	Subject: Modification of already fixed ad-hoc input output norms in respect of 52 Advance Authorizations obtained by M/s Ferrero India Pvt. Ltd. AA Nos. 0310800764 Dated:08.12.2015, 0310797629 Dated:24.07.2015, 0310797476 Dated:21.07.2015, 0310798636 Dated:03.09.2015, 0310799610 Dated:21.10.2015, 0310801022 Dated:15.12.2015, 0310802196 Dated:03.02.2016, 0310803373 Dated:16.03.2016, 0310803375 Dated:16.03.2016, 0310797478 Dated:21.07.2015, 0310799611 Dated:21.10.2015, 0310799733 Dated:28.10.2015, 0310800351 Dated:20.11.2015, 0310800762 Dated:08.12.2015, 0310801023 Dated:15.12.2015, 0310802059 Dated:27.01.2016, 0310802060 Dated:27.01.2016, 0310802195 Dated:03.02.2016, 0310807297 Dated:22.08.2016, 0310806704 Dated:28.07.2016, 0310806705 Dated:28.07.2016, 0310807296 Dated:22.08.2016, 3110054008 Dated 01.05.2012, 3110054381 Dated 22.05.2012, 3110054407 Dated 23.05.2012, 3110054195 Dated 14.05.2012, 3110054225 Dated 11.05.2012, 3110054683 Dated 12.06.2012, 3110054427 Dated 24.05.2012, 3110054428 Dated 24.05.2012, 3110054680 Dated 14.06.2012, 3110054517 Dated 30.05.2012, 3110054606 Dated 05.06.2012, 3110054681 Dated 14.06.2012, 3110054501 Dated 29.05.2012, 3110054682 Dated 14.06.2012, 3110054519 Dated 30.05.2012, 3110054592 Dated 04.06.2012, 3110054593 Dated 04.06.2012, 3110056192 Dated 11.05.2012, 3110058549 Dated 31.05.2013, 3110059475 Dated 19.07.2013, 3110059474 Dated 19.07.2013, 3110061136 Dated 30.09.2014, 0310761844 Dated 13.12.2013, 0310761874 Dated 25.02.2014, 0310774449 Dated 13.03.2014, 3110056649 Dated 02.01.2013, 3110056453 Dated 11.12.2012, 3110056648 Dated 02.01.2013, 3110056899 Dated 23.01.2013, 3110056650 Dated 02.01.2013.			
Decision : NC considered the case as per agenda and noted that applications for revision of norms in respect of 52 AAs of the firm have been forwarded to the Technical Authority, i.e., MoFPI for examination and comments which is awaited. The Committee decided to send a reminder to MoFPI to expedite the comments. The case stands deferred to 04.04.2019.				

204	Case No.204	Party Name: M/s Parakh Foods& Oils Ltd.	Meet No/Date:20/85-ALC3/2018 21.02.2019	Approved
	HQ File :01/85/171/00052/AM19/ DES.VI	RLA File : 31/83/040/00116/AM19	Ecom No./AA No. 31/16/928/83500/0577/8616	
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted by Prakash Foods & Oil Ltd. for export of “Refined Sunflower Seed Oil” against Import of “Crude Sunflower Seed Oil”.			
	Decision : NC considered the case as per agenda and taking clue from the SION E-124, decided to fix the norms under Para 4.06 of HBP, 2015-20 on the above application of the firm			


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allowing the inputs as under;	
Export Item	
Refined Sunflower Seed Oil	97000 Kg
Import Item	
Crude Sunflower Seed Oil	99910 Kg
Subject to following conditions:	
Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.	
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2015-20 & norms are valid for one year from the date of uploading the minutes in DGFT website.	
No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met, wherever applicable.	
RA may take subsequent consequential action accordingly.	

205	Case No.205	Party Name: M/s. Viscus Oils Pvt. Ltd.	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
	HQ File : 01/85/171/00062/AM19/DES.VI	RLA File : 56/24/040/00031/AM19	Ecom No./AA No. 11/88/006/13400/0568/5829	Defer Date:04.04.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted M/s. Viscus Oils Pvt. Ltd. for export of "Methyl Ester" against Import of "Crude Degummed Soyabean Oil - Edible Grade and Methnol".				
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per written comments of Technical Consultant, i.e., Tech.1; i) Justification for use of Edible Grade of Soyabean Oil in manufacturing process. ii) Quantity and Value of Glycerol produced in the reaction process. iii) Justification of wastage asked for. iv) Whether item of export is Bio-diesel or not. The case stands deferred to 04.04.2019.				

206	Case No.206	Party Name: M/s Cargil India Private Limited	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
	HQ File : 01/85/171/00064/AM19/DES.VI	RLA File :	Ecom No./AA No.	Defer Date:04.04.2019

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Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Envirotemp FR3 Fluid (Natural Esters for Transformers and similar Electrical equipment" against Import of "Crude Soyabean Oil".

Decision : NC considered the case as per agenda and decided to ask the firm to appear for Personal Hearing before the Norms Committee to explain the manufacturing process, justification of wastage claimed, byproducts if any (its quantity and value) and other technical aspects on the export products.

The case stands deferred to 04.04.2019.

207	Case No.207	Party Name: M/s Cargil India Private Limited	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
	HQ File : 01/85/171/00065/AM19/DES.VI	RLA File :	Ecom No./AA No.	Defer Date:04.04.2019
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of "Refined Palm Oil (Edible Grade) FFA Basis Average 4.5%" against Import of "Crude Palm Oil- FFA Content, Phosphoric Acid (80%), Citric Acid (98%) and Bleaching Earth". Decision : NC considered the case as per agenda and decided to ask the firm to appear for Personal Hearing before the Norms Committee to explain the manufacturing process, justification of wastage claimed, byproducts if any (its quantity and value) and other technical aspects on the export products. The case stands deferred to 04.04.2019.				

208	Case No.208	Party Name: M/s AAK Kamani Private Limited	Meet No/Date:20/85-ALC3/2018 21.02.2019	Approved
	HQ File : 01/85/171/0032/AM19/DES.VI	RLA File : 03/94/040/00523/AM19	Ecom No./AA No. 03/07/097/89700/0569/8550	
Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s AAK Kamani Private Limited for export of "Refined Vegetable Oil/ Fat Mix(Proprietary Food Product)" against Import of "Crude High Oleic Sun Flower Oil, Crude Coconut Oil, Crude Low Erucic Acid Rapeseed Oil (Canola Oil) and Crude Sun Flower Oil". Decision : NC considered the case as per agenda and noted the following; 1. ANF 4B of application has export quantity of 3000 MT; Product is 'new' & proprietary nutraceutical mix. 2. Process of manufacture is mixing of all 4 different Crude Oils at the initial stage & thereafter refining 3. The 4 different oils will be in a blend ratio of Crude High Oleic Sunflower Oil 50%, Crude Coconut Oil 20%, Crude Low Erucic Acid Rapeseed Oil (Canola Oil) 15% and Crude Sunflower Oil 15%. 4. SION have already been fixed for some individual oils under E-124 & E-128 . 5. Recommendation of Central Food Technological Research Institute, Mysuru vide letter				

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dated 19.12.2018 which indicated a wastage of 3% (after deducting recoverable wastage)

Committee based on the above decided for prior fixation of adhoc norms under Para 4.06 of HBP, 2015-20 with 3% wastage allowing the inputs as under;

Export Item	Technical characteristics of Export Item				Quantity allowed
Refined Vegetable Oil/ Fat Mix 120 (Proprietary Food Product)"	MIV% Upto	FFA% Upto	Gums %	Waxes %	1500 MT
	0.1 max	0.1 max	Nil	Nil	

Import Item	Technical characteristics of input Crude Oils				Quantity allowed
	MIV% Upto	FFA% Upto	Gums %	Waxes %	
i) Crude High Oleic Sun Flower Oil (50%)	3.0	1.5	0.3	0.8	772.50 MT
ii) Crude Coconut Oil (20%)	0.25	4.5	0.2	-	309.00 MT
iii) Crude Low Erucic Acid Rapeseed Oil (Canola Oil) (15%)	0.25	1.5	0.75	-	231.75 MT
iv) Crude Sun flower Oil.(15%)	0.25	2	0.25	0.8	231.75 MT

The above adhoc norms shall be subject to following conditions;

1. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
2. Procurement of 'Crude Coconut Oil' being restricted & allowed for imports through STEs shall be in accordance with Para 4.18(ii) of the Foreign Trade Policy, 2015-20.
3. The above norms are valid for one year from the date of uploading the minutes in DGFT website for issuance of Advance Authorisation.
4. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
5. The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.

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6. RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take subsequent consequential action accordingly.

Case No.209	Party Name: M/s AAK Kamani Private Limited	Meet No/Date:20/85- ALC3/2018 21.02.2019	Approved
HQ File : 01/85/171/0041/AM19/DES.VI	RLA File :	Ecom No./AA No.	

Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s AAK Kamani Private Limited for export of "Refined Vegetable Oil Mix 1050(Proprietary Food Product)" against Import of "Crude High Oleic Sun Flower Oil, Crude Low Erucic Acid Rapeseed Oil (Canola Oil) and Crude Sun Flower Oil".

Decision : NC considered the case as per agenda and noted the following;

1. ANF 4B of application has export quantity of 1000 MT; Product is 'new' & proprietary nutraceutical mix.
2. Process of manufacture is mixing of all 3 different Crude Oils at the initial stage & thereafter refining
3. The 3 different oils will be in a blend ratio of Crude High Oleic Sunflower Oil 34%, Crude Low Erucic Acid Rapeseed Oil (Canola Oil) 44% and Crude Sunflower Oil 22%.
4. SION have already been fixed for some individual oils under E-124 & E-128.
5. Recommendation of Central Food Technological Research Institute, Mysuru vide letter dated 19.12.2018 which indicated a wastage of 3% (after deducting recoverable wastage)

Committee based on the above decided for prior fixation of adhoc norms under Para 4.06 of HBP, 2015-20 with 3% wastage allowing the inputs as under;

Export Item	Technical characteristics of Export Item				Quantity allowed
Refined Vegetable Oil/Fat Mix 1050 (Proprietary Food Product)	MIV%	FFA%	Gums %	Waxes %	500 MT
	0.1 max	0.1 max	Nil	Nil	

Import Item	Technical characteristics of input Crude Oils				Quantity allowed
	MIV% Upto	FFA% Upto	Gums % Upto	Waxes % Upto	
i)Crude High Oleic Sun Flower Oil (34%)	3.0	1.5	0.3	0.8	175.10 MT
ii)Crude Low Erucic Acid	0.25	1.5	0.75	-	226.60 MT

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Rapseed Oil (Canola Oil) (44%)						
iii) Crude Sun flower Oil.(22%)	0.25	2	0.25	0.8	113.30 MT	

The above adhoc norms shall be subject to following conditions;

1. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
2. The above norms are valid for one year from the date of uploading the minutes in DGFT website for issuance of Advance Authorisation.
3. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.
4. The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.
5. RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take subsequent consequential action accordingly.

210	Case No.210	Party Name: M/s National Industrial Corporation.	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
	HQ File : 01/85/50/00034/AM13/DES.VI	RLA File : 05/24/040/00484/AM12	Ecom No./AA No. 0510321946 dated 10.04.2012	Defer Date:04.04.2019
Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".				
Decision : NC considered the case as per agenda and decided to ask the firm to appear for Personal Hearing before the Norms Committee to explain the manufacturing process, justification of wastage claimed, byproducts if any (its quantity and value) and other technical aspects on the export products. Requirement of Industrial Licence for manufacture of the product may also be explained.				
The case stands deferred to 04.04.2019.				

211	Case No.211	Party Name: M/s Adani Wilmar Ltd	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
	HQ File : 01/85/171/00081/AM19/DES.VI	RLA File : 08/24/040/00375/AM19	Ecom No./AA No. 08/99/000/36300/0593/3937	Defer Date:04.04.2019
Subject: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of				

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import crude palm Oil (Edible grade) application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 filed by M/s Adani Wilmar Ltd.

Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded for examination and comments by the Technical Authority, i.e., MoFPI. The Committee also noted that the firm has not produced information in ANF-4B as stipulated under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to remind Technical Authority to expedite comments and the firm may also be reminded to furnish ANF-4B at the earliest.

The case stands deferred to 04.04.2019.

212	Case No.212	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date:20/85-ALC3/2018 21.02.2019	Status:Deferred
	HQ File : 01/85/171/00079/AM19/DES.VI	RLA File : 08/24/040/00220/AM19	Ecom No./AA No. 08/99/000/36300/0570/8926	Defer Date:04.04.2019
	Subject: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of import crude palm Oil (Edible grade) application filed vide Ecom. Ref. No. 08/99/000/36300/0570/8926 dated 12.09.2018 filed by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that the application of the firm has been forwarded for examination and comments by the Technical Authority, i.e., MoFPI. The Committee also noted that the firm has not produced information in ANF-4B as stipulated under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to remind Technical Authority to expedite comments and the firm may also be reminded to furnish ANF-4B at the earliest.			
	The case stands deferred to 04.04.2019.			

Date:18.03.2019
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

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